

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

30

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD AT 10.30 AM ON 18/9/2018

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER : Contempt No/6/2018

MA/217/IB/2018

PETITION NUMBER : CP/672/(IB)/2017

NAME OF THE PETITIONER(S) : S. RAJENDRAN

NAME OF THE RESPONDENT(S) : KARAIKAL PORT PVT LTD

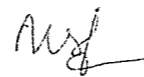
UNDER SECTION : 425 of CA 2013

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

SAYITHA DEVI . M

Counsel for Applicant-
(RP)



DEV ESHWAR . J
For Mr. Shiva Kumar &
Suresh

Counsel for Respondent J 

Contempt No.6/2018 IN MA/217/IB/2018 IN CP/672/IB/2017

ORDER

Counsel representing both parties are present. Counsel for respondent is directed to provide Shareholders Agreement to the other side (RP) within a period of 7 days. RP representing the corporate debtor is entitled, as a shareholder, to take inspection of the document of the respondent (Karaikkal Port Pvt. Ltd.). Counsel for respondent stated that the Master Restructuring Agreement (MRA) in respect of the respondent company has not yet been finalised. The RP is directed to take steps regarding evaluation of their holdings and in case, if the Valuer is appointed, the respondent has to provide all the assistance to arrive at a valuation amount.

With these directions, Contempt No.6/2018 is **disposed of**.

-sd-
(S VIJAYARAGHAVAN)
Member (Technical)

-sd-
(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)